

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.1274
TO BE ANSWERED ON 07.12.2015**

Capitation Fee in Schools

1274. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that exorbitant amount of capitation fee is being charged by the private schools as donation for nursery admission and if so, the details thereof; and

(b) whether the Government intends to take any positive steps against such schools exploiting the parents and if so, the details thereof?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) to (b): Education being a subject in the Concurrent List of the Constitution, most of the schools are under the purview of the State Governments. It is, therefore, the responsibility of the respective State Government to take appropriate action in this regard. As regards schools affiliated to Central Board of Secondary Education (CBSE), there have been sporadic complaints against privately managed schools alleging demand of capitation fee and donation. CBSE affiliation byelaws prohibit, *inter-alia*, capitation fee or voluntary donations for admission. In case of violation of these byelaws, the Board has the power to take action including disaffiliation of the school. Further, any school or person found guilty is liable to be imposed fine, which may extend to ten times the capitation fee charged. CBSE has issued clear directions to the schools vide circular dated 29.07.2009, 21.2.2011, 31.1.2014 and 06.02.2014 for strict adherence of Affiliation Bye-Laws of the Board in matters including fee and donation.
